## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

### O.A. No. 550 OF 2003

Wednesday, this the 30th day of November, 2005.

#### CORAM:

# HON'BLE Mr. K.V.SACHIDANANDAN, JUDICIAL MEMBER HON'BLE Mr. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

E.Kunhiraman Gramin Dak Sevak Mall Carrier Thillemkeri, Mattanur – 670 702 Residing at : Mavila Veedu Thillenkeri P.O

**Applicant** 

(By Advocate Mr K.S.Bahuleyan )

Vs.

- 1. Superintendent of Post Offices
  Talassery Division, Thalassery 670 102
- 2. Postmaster General, Northern Region, Calicut – 673 011
- 3. Union of India represented by the Secretary Ministry of Communication, New Delhi :

Respondents

(By Advocate Mr. T.P.M.Ibrahim Khan, SCGSC )

The application having been heard on 30.11.2005, the Tribunal on the same day delivered the following:

### ORDER (Oral)

### HON'BLE Mr. K.V.SACHIDANANDAN, JUDICIAL MEMBER

In this OA, the main grievance of the applicant is that he was not given protection of Time Related Continuity Allowance (TRCA) which was originally fixed on introduction of TRCA. Aggrieved by this, he has filed this O.A seeking the following reliefs:-

1. To call for the records leading to Annexures A-5 and A-7 issued by the 1st respondent and quash Annexure A-7 and A-5 to the extent it denies protection of TRCA of the applicant.

- 2. To declare that the applicant is entitled to protection of his TRCA which was originally fixed on introduction of TRCA.
- 3. To issue appropriate direction or order directing the respondents to allow protection of TRCA of the applicant as it was originally fixed.
- 2. Mr. K.S.Bahuleyan, learned counsel appeared for the applicant and Mr. T.P.M.Ibrahim Khan, SCGSC appeared for the respondents.
- 3. When the matter came up for hearing, the learned counsel for applicant submitted that the Department of Posts vide order dated 11.10.2004 has communicated that the fixation of Time Related Continuity Allowance has been finalised on reduction of work load and the applicant has been granted the protection of TRCA. Therefore, the OA become infructuous.
- 4. Considering the above submission made by the applicant's counsel, the OA is dismissed as having become infructuous. No costs.

Dated, the 30th November, 2005

N. RAMAKRISHNAN ADMINISTRATIVE MEMBER K.V.SACHIDANANDAN JUDICIAL MEMBER